CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF INTERLINK PETROLEUM LIMITED ("TARGET COMPANY")

Regd. Office: 1-B, "Premal Jyot", Sarabhai Colony, Near T.B. Hospital, Gotri Road, Vadodara – 390 021

This Corrigendum to the Public Announcement (**"Corrigendum to PA"**) should be read in conjunction with the Original Public Announcement published on July 31, 2010 (**"PA"**) issued by Collins Stewart Inga Pvt. Ltd. (**"Manager to the Offer"**) for and on behalf of Sim Siang Choon Ltd (**"Acquirer"**) pursuant to regulation 10 and regulation 12 read with regulation 14(4) and other applicable provisions of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto (**"Regulations"**). Terms used but not defined in this Corrigendum to PA have the same meaning assigned to them in the PA.

Shareholders of the Target Company are requested to note the following:

A. In para no. 63 and at all relevant places in the PA, regarding "A schedule of the activities pertaining to the Offer", the schedule of activities mentioned have been revised and shall be read as under:

Activity	Original Schedule		Revised Schedule	
	Date	Day	Date	Day
Specified Date#	August 06, 2010	Friday	August 06, 2010	Friday
Last date for a Competitive Bid	August 21, 2010	Saturday	August 21, 2010	Saturday
Date by which Letter of Offer to be dispatched to shareholders	September 10, 2010	Friday	December 22, 2010	Wednesday
Date of opening of the Offer	September 22, 2010	Wednesday	December 24, 2010	Friday
Last date for revising the Offer Price	September 30, 2010	Thursday	January 3, 2011	Monday
Last date for withdrawing acceptance from the Offer	October 06, 2010	Wednesday	January 7, 2011	Friday
Date of Closure of the Offer	October 11, 2010	Monday	January 12, 2011	Wednesday
Date by which acceptance / rejection under the Offer would be intimated and the corresponding payment for the acquired equity shares and/or the unaccepted demat shares / share certificate(s) will be credited/ dispatched	October 26, 2010	Tuesday	January 27, 2011	Thursday

 # Specified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer will be sent.

B. In para no. 17 under the head "The Offer Price" shall be modified as follows:

The Offer Price of Rs. 67.65 (Rupees Sixty Seven and Paise Sixty Five only) per fully paid up equity share is justified in terms of regulation 20(4) of the Regulations being the highest of the following:

(a)	The negotiated price paid under the SPA	S$ 1 (equivalent to Rs. 34.1552)*
(b)	Highest price paid by the Acquirer for acquisitions including by way of allotment in a public or rights or preferential issue during the 26 weeks prior to the date of Public Announcement	N.A.
(c)	The average of the weekly high and low of closing prices of the shares on BSE of the Target Company for the 26 weeks preceding the date of the General Offer made by the Acquirer in Singapore, which resulted into indirect substantial acquisition of Shares of the Target Company	N.A.
(d)	The average of the daily high and low prices of the shares on BSE of the Target Company for the two weeks preceding the date of General Offer made by the Acquirer in Singapore, which resulted into indirect substantial acquisition of Shares of the Target Company	N.A.
(e)	The average of the weekly high and low of closing prices of the shares on BSE of the Target Company for the 26 weeks preceding the date of the Public Announcement i.e. July 31, 2010	48.28
(f)	The average of the daily high and low prices of the shares on BSE of the Target Company for the two weeks preceding the date of the Public Announcement i.e. July 31, 2010	67.65
(g)	The average of the weekly high and low of closing prices of the shares on BSE of the Target Company for the 26 weeks preceding the date of the public announcement made by the Acquirer at Singapore Exchange Ltd. i.e. April 29, 2010**	33.85
(h)	The average of the daily high and low prices of the shares on BSE of the Target Company for the two weeks preceding the date of the public announcement made by the Acquirer at Singapore Exchange Ltd. i.e. April 29, 2010**	44.19

*S$ Conversion rate as on July 28, 2010 the date of execution of SPA – (source www.xe.com/ict).

**Note: Sim Siang Choon Limited, the Acquirer has made an Announcement on April 29, 2010 under the head "Proposed acquisition of 47.90% of Interlink Petroleum Limited and concurrent subscription of shares in Sim Siang Choon Ltd." on the SGX- Singapore Exchange Limited.

The Acquirer along with its Directors accepts full responsibility severally and jointly for the information (except for the information pertaining to Target Company which has been compiled from publicly available sources) contained in this Corrigendum to the PA. Acquirer is responsible for the fulfillment of its obligations under the Regulations.

This Corrigendum to the PA will be available on the SEBI website at http://www.sebi.gov.in

Issued by Manager to the Offer on behalf of the Acquirer

Collins Stewart Inga

Manager to the Offer
Collins Stewart Inga Private Limited
A-404, Neelam Centre, 4th Floor, Hind Cycle Road, Worli, Mumbai 400 030. Tel. No.: +91-22-2498 2919 / 2498 2937
Fax No.: +91-22-2498 2956; Email: iplopenoffer@csinga.com; Contact Person : Mr. Mihir Pandhi

Date : December 16, 2010
Place : Mumbai

CONCEPT

Size: 24x12 sq. cm